

amounts of funds to be raised by the public sector units through issue of public bonds; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) and (b). A copy of the guidelines for floatation of Public Sector Bonds is laid on the Table of the House. [Placed in Library. See No. LT-3739/87]

(c) and (d). The floatation of bonds is regulated with reference to the Annual Plan outlays and the need for funds of selected public sector units and is subject to a case by case approval by the Government. In view of this it is not necessary to lay down any overall limits.

Seizure of Gold in Delhi-Haryana Border

295. SHRI MAHENDRA SINGH :
SHRIMATI N.P. JHANSI
LAKSHMI :

Will the Minister of FINANCE be pleased to state :

(a) whether a gang involved in smuggling contraband gold from Pakistan to Amritsar and disposing it of in Delhi and other parts of the country was caught and apprehended on Delhi-Haryana border on January 27, 1987; and

(b) if so, the details of the seizure and the persons apprehended ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). On 27th January, 1987, in pursuance of an information, the officers of the Directorate of Revenue Intelligence, Delhi, intercepted one Truck No. PAT-1155 near Kundli on Delhi-Haryana border. The truck was laden with 13.9 tonnes of salt. As a result of the search of the truck, 150 foreign marked gold biscuits of 10 tolas each valued at Rs. 44 lakhs were found concealed in the cavity in the dash board of the truck. The truck alongwith the

gold and salt consignment, collectively valued at Rs. 46.75 lakhs were seized. In this connection, following four persons were arrested on 27th January, 1987 :

- (i) Lakhwinder Singh @Lakha
- (ii) Sikander Singh
- (iii) Surinder Kumar Arora and
- (iv) Satpal @Shah

All the above persons were also detained under COFEPOSA Act, 1974 on 11th February, 1987.

Study Regarding Implementation of 20-Point Programme

296. SHRI ZAINUL BASHER : Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether his Ministry has made detailed study of the implementation of 20-point programme in Uttar Pradesh; and

(b) whether on-the-spot study has been conducted and if so, the results thereof ?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A.B.A. GHANI KHAN CHOUDHURY) : (a) While no specific detailed study of the 20-Point Programme in Uttar Pradesh has been made by the Ministry of Programme Implementation, the progress of implementation is being reviewed on monthly and quarterly basis.

(b) Does not arise.

Pollution in Delhi

298. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether according to a recent study by WHO, Delhi is the World's third unhealthy city to live in due to utter disregard to environmental pollution;

(b) if so, the details thereof;